

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1579/97.

Date of Order: 25-11-97.

Between:

G.Silva Raju.

.. Applicant.

and

1. The Assistant Director of Income Tax (Investigation), Guntur.
2. The Director of Income Tax(Investigation), Hyderabad.
3. The Chief Commissioner of Income Tax, Hyderabad.

.. Respondents.

For the Applicant : Mr.K.Venkateswar Rao, Advocate.rep. by Mr.TVVS.Murty Advocate.

For the Respondents: Mr.V.vinod Kumar, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

The counsel for the respondents proposes to get some urgent instruction from the respondents in the matter. The same is permitted. List the case for admission on next Tuesday 2-12-1997. The services of the applicant shall not be terminated until next Thursday 4-12-1997.

  
Deputy Registrar

To

1. The Assistant Director of Income Tax (Investigation) Guntur.
2. The Director of Income Tax(Investigation) Hyderabad.
3. The Chief Commissioner of Income Tax, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Vinod Kumar, Addl.CGSC. CAT.Hyd.
6. One spare copy.

pvm.